

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

CP/CA No. 1236/2016

**IN THE MATTER OF:**

Nitin Khandel Wal

.... APPLICANT / PETITIONER

Vs

Maini Construction Equipments Pvt. Ltd.

.... RESPONDENT

**SECTION:**

Under Section 9 of IBC, 433(e), 434 & 439

Order delivered on 23.01.2018

**Coram:**

CHIEF JUSTICE (RETD.) M. M. KUMAR  
HON'BLE PRESIDENT

S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

**PRESENTS:**

For the PETITIONER

:- Mr. HC Tikku, Sr. Advocate  
Mr. Ankit Sibbal, Advocate  
Mr. Rohit Kumar Yadav, Advocate

**ORDER**

Learned Counsel for the applicant requested for two days time to study and consider the provision of section 14(3) r/w section 238 of the Insolvency & Bankruptcy Code, 2016.

List on 25<sup>th</sup> January 2018.

**CA 48(PB)/2018**

For the reasons stated in the application. We feel that case for granting of extension of time is made out. Accordingly, the time is extended by 90 days which shall expire on 28.04.2018.

The application stands disposed off.

Sd/-  
(M. M. KUMAR)  
PRESIDENT

Sd/-  
(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)

Deepak Kumar  
23.01.2018